## GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

## RAJYA SABHA UNSTARRED QUESTION NO. 2438

TO BE ANSWERED ON THE 17<sup>TH</sup> MARCH, 2021/ PHALGUNA 26, 1942 (SAKA)
USE OF DRONE AS WEAPON

2438. DR. KIRODI LAL MEENA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has issued any guidelines in view of the apprehensions of using drone as a weapon for attacking high security institutions;
- (b) if so, the details thereof;
- (c) whether Government is aware of the increasing sale of Made in China drones in Indian market;
- (d) whether any regulating agency is there in this field which monitors use of drones in the country; and
- (e) if so, the details thereof?

## **ANSWER**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY)

(a) & (b): In order to counter the threat of drones in the country, necessary guidelines have been issued, which include measures to be taken by the Central and the State Governments, in consultation with the security agencies.

(c) to (e): Ministry of Civil Aviation and Directorate General of Civil Aviation (DGCA) regulate the operation of drones in the country. On 22-08-2018, DGCA had notified the Civil Aviation Requirements for operation of Civil Remotely Piloted Aircraft System, laying down the norms for the import, sale and operation of drones.

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